

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.192/MP/2023

- Subject : Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre-condition for continuing its connectivity, then the same be permitted along with TGNARE.
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Bharat Aluminium Company Limited (BALCO)
- Respondents : Central Transmission Utility of India Limited and Anr.
- Parties Present : Shri Hemant Singh, Advocate, BALCO
Ms. Supriya Rastogi, Advocate, BALCO
Ms. Lavanya Panwar, Advocate, BALCO

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, to allow the Petitioner to convert and continue its old connectivity under the new regime (General Network Access) without the need to apply for mandatory GNA. Learned counsel submitted that in the alternative, the Petitioner has also prayed that if open access is to be availed of by the Petitioner as a pre-condition for continuing its connectivity, then the same may be permitted along with T-GNARE.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(i) Admit. Issue notice to the Respondents.

(ii) The Respondents to file their respective replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within four thereafter.

3. The Petition will be listed for hearing on **20.12.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

